

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00277/2019

Jabalpur, this Friday, the 13th day of September, 2019

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Hari Kumar G Nair, DOB : 30th July 1962, Date of joining : 30.10.1985, present place of posting : Superintendent, Audit Commissionerate, Indore, R/o A/144, Ansal Town, Talawali Chanda, Indore (M.P) 453771.
2. Farrukh Zafar, DOB – 12th May 1963, Date of joining : 10.03.1986, present place of posting : Superintendent, Commissioner appeals Bhopal, R/o 16, behind old civil court, Opp. Sultani Masjid, Shahjehanabad, Bhopal (M.P) 462001.
3. Shrikant Borker, DOB 17.02.1964, present place of posting : Superintendent, Range – V, Div – V, Indore, R/o 140, Kalindi Kunj, Indore – (M.P).
4. Vijay Kumar Sharma, DOB – 21.12.1963, Date of Joining – 18.11.1985, present place of posting : Superintendent, Audit Commissionerate, CGST Audit Indore, R/o Sindhuvijay Vila, 36 Shriyantra Nagar Sector – A, Bilawali Khandwa Road, Indore (M.P) 452001.
5. Surendra Singh, DOB : 29th November, 1962, Date of joining : 24.09.1987, present place of posting : Superintendent, Commissioner (Audit), Indore, Postal address: 401-B, Yashraj Residency, 10/1, Manoramaganj, Indore (M.P) 452001.

-Applicants

(By Advocate – Shri Jitendra Shrivastava)

V e r s u s

1. Union of India through its Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi – 110001.

2. Central Board of Excise & Custom's through its Chairman, Department of Revenue, North Block, New Delhi.
3. DG (HRD), 408-409, Deep Shikha Building, Rajendra Palace, New Delhi.
4. Chief Commissioner of Bhopal, Central Excise Zone, M.P & Chhattisgarh, New GST Bhawan 35-C, Administrative Area, Arera Hills, Bhopal

-Respondents

(By Advocate – Shri Himanshu Shrivastava)

O R D E R (O R A L)

By Navin Tandon, AM.

MA No.200/1115/2019 has been filed by the applicants seeking withdrawal of the O.A with liberty to file a fresh in future, if any cause of action arises.

2. Learned counsel for the respondents has no objection to it.
3. Accordingly, MA is allowed and the O.A is dismissed as withdrawn with liberty as aforesaid.

**(Ramesh Singh Thakur)
Judicial Member**

am/-

**(Navin Tandon)
Administrative Member**